

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 84/TT/2023

Subject	Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for assets of Southern & Northern region under project "Phase-I- Unified Real Time Dynamic State Measurement".
Date of Hearing	29.4.2024
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Tamil Nadu Generation and Distribution Company Ltd. and 29 others
Parties Present	Shri Zafrul Hasan, PGCIL Shri Mohd. Mohsin, PGCIL

Record of Proceedings

Power Grid Corporation of India Limited has filed the instant petition for truing up the transmission tariff of the 2014-19 tariff period and the determination of the transmission tariff of the 2019-24 period in respect of the assets of the Southern and Northern Region under project "Phase-I- Unified Real Time Dynamic State Measurement."

2. The representative of the Petitioner submitted as follows:
 - a) The Commission had partially condoned the time over-run of 504 days out of 898 days in case of Asset-1 in order dated 8.7.2022 in Petition No. 254/TT/2019 and partially condoned the time over-run of 504 days out of 808 days in case of Asset-2 in order dated 8.7.2022 in Petition No. 486/TT/2019 and liberty was granted to the Petitioner to approach the Commission along with relevant documents at the time of true-up with regard to the time over-run not condoned. Accordingly, detailed reasons for time over-run have been submitted in the instant petition and the time over-run may be condoned taking into consideration the submissions made in the petition.
 - b) The Initial Spares claimed were restricted on the basis of the individual capital cost of the transmission assets. The Petitioner may be granted liberty to claim the initial spares on the basis of the capital cost of the entire project.
 - c) The grant received under Power System Development Fund (PSDF grant) will be adjusted after completion of the entire project and in the next true up petition.
 - d) Revised tariff forms have been filed vide affidavit dated 19.4.2023 considering depreciation @ 15%.



- e) The information sought in the Record of Proceedings dated 31.1.2024 has been filed vide affidavit dated 13.2.2024.
- f) None of the respondents have filed any reply in the matter.
3. After hearing the representative of the Petitioner, the Commission directed the Petitioner to submit the Revised tariff forms in MS excel, on account of revised useful life of WAMS (PMU) equipment on an affidavit by 17.5.2024, with an advance copy to the Respondents.
4. The Commission observed that none of the Respondents have filed their reply and gave one last opportunity to the Respondents to file their reply, if any, by 24.5.2024 with a copy to the Petitioner, who may file its rejoinder, if any, by 31.5.2024
5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

